

(5)
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 667/89

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198

DATE OF DECISION 8.1.1991Mr. Y.C.Sirsat PetitionerMr. Y.G.Deshpande Advocate for the Petitioner(s)

Versus

Union of India & Ors. RespondentMr. P.S.Lambat Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. D. Surya Rao, Member (J)

The Hon'ble Mr. P.S.Chaudhuri, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

P.S.Chaudhuri
(P.S.Chaudhuri)
Member(A)

(6)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY
CAMP AT NAGPUR

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Original Application No.667/89

Yeshwanta Chintaman Sirsat,
R/o Ambedkar Housing Society,
Opp. Beedkar College,
Hinganghat, Dist. Wardha.

... Applicant

V/s

1. The Assistant Engineer (South)
Central Railway, Nagpur.

2. Union of India through
General Manager, Central
Railway, Bombay V.T.

... Respondents

CORAM: Hon'ble Member (J), Shri D.Surya Rao,
Hon'ble Member (A), Shri P.S.Chaudhuri.

Appearances:

Shri Y.G.Deshpande, Adv.,
for the applicant and
Mr. P.S.Lambat, Adv.,
for the respondents.

ORAL JUDGEMENT:

Dated : 8.1.1991.

(Per. P.S.Chaudhuri, Member(A))

This application under Section 19 of the Central Administrative Tribunals Act, 1985 was filed on 28.8.1989. In it the applicant who was working as a Gangman on Central Railway is challenging the order of removal from service dated 16.3.1989.

2. We have today heard Mr. Y.G.Deshpande, learned counsel for the applicant and Mr. P.S.Lambat, learned counsel for the respondents.

3. Mr. Deshpande submits that the applicant's second appeal has since been decided and the applicant has since been reinstated in service. In view of this

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[Signature]

position he seeks permission to withdraw the application with liberty to file a fresh application for backwages if any due.

4. We accordingly dispose of this application as withdrawn with liberty to file a fresh application in respect of backwages if any due. In these circumstances of the case there will be no order as to costs.


(P.S. Chaudhuri)
Member(A)


(D. Surya Rao)
Member(J)

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